

## GAZETTE

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GOVERNMENT OF MANIPUR

SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

## NOTIFICATION

Imphal, the 10th August, 2015

No. 2/36/2015-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 3rd August, 2015 is hereby published in the Official Gazette:

> THE MANIPUR MUNICIPALITIES (EIGHTH AMENDMENT) ACT, 2015 (MANIPUR ACT NO. 11 OF 2015)

> > ANACT

further to amend the Manipur Municipalities Act, 1994 (No. 43 of 1994).

BE it enacted by the Legislature of Manipur in the Sixty-sixth year of the Republic of India as follows:

(1) This Act may be called the Manipur Municipalities (Eighth Short title and 1. Amendment) Act, 2015.

commencement.

- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- For section 47 of the Manipur Municipalities Act, 1994, the 2. following shall be substituted, namely,-

Amendment of Section 47.

The gratuities and pensions of the employees of the "47. Nagar Panchayat or the Council, as the case may be, shall be paid out of the fund of the Nagar Panchayat or the Council in such manner as may be prescribed.".

> TH. KAMINI KUMAR SINGH. Addl. Secretary (Law), Government of Manipur.

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